

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 135/2026/EZ

IN THE MATTER OF: -

Rajanikanta Jena-----Appellant

Versus

State of Odisha & Ors. -----Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 05
State Environment Impact Assessment Authority (SEIAA),
Odisha

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit on Behalf of State Environment Impact Assessment Authority (SEIAA), Odisha	01-03

Place: Bhubaneswar
Date: 22/07/2026

Mrs. Rashmi Singhee
Advocate for Respondent No.05
(SEIAA), Odisha
34/1, Bondel Road
6th Floor, Asha Towers
Kolkata -700019
Email- rashmibothra24@gmail.com
Phone No.9830193031

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 135/2026/EZ

IN THE MATTER OF: -

Rajanikanta Jena-----Appellant

Versus

State of Odisha & Ors. -----Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 05 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeept Kumar Nayak, son of late Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.05 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and Hon'ble Court order dated 26.05.2026 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 to Para-03 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.



Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

5. That, in reply to the averments made in the Para-04 to Para-43 on the original application, the deponent humbly submits that this is a matter with allegation made by the petitioner on illegally established and operating the brick kiln unit over khat no.192, Plot no.688, Mouza-Ambakuduchi, Tahasil-Basta, District-Balasore, Odisha. Also, allegation that the said brick kiln is operated without the statutory clearances like environmental clearance from State Environment Impact Assessment Authority (SEIAA), Odisha and Consent to Establish (CTE) and Consent to Operate (CTO) from the Odisha State Pollution Control Board (OSPCB). Further the said brick kiln is causing serious environmental degradation and pollution in the locality and the local villagers are suffering a lot because of the illegal operation of the brick kiln. As per EIA Notification 2006 and subsequent amendments therein, environmental clearance (EC) is mandatory for the mining of all major and minor minerals like morrum and ordinary earth soil/brick earth soil, sand, stone, decorative stone, etc. As per the instant provision in EIA Notification, 2006 and amended therein, the establishment of Brick Kiln unit is not coming under purview of environmental clearance (EC). After perusal of all connected office record, it is submitted that neither any proposal has been received at SEIAA, Odisha nor issued any environmental clearance (EC) for extraction of brick earth soil from khat no.192, Plot no.688, Mouza-Ambakuduchi, Tahasil-Basta, District-Balasore, Odisha.
6. That the deponent reserves the right to file further affidavit as and when necessary.
7. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by

Advocate



Pradeep Kumar Nayak
Deponent
Environmental Scientist
SEIAA, Odisha
DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

VERIFICATION

Verified at Bhubaneswar on this day of **22 JUL 2026** that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

Pradeep Kumar Nayak
Deponent
Environmental Scientist
SEIAA, Odisha

n
SWORN BEFORE ME



22072026
DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015